

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

9. IA 3139/2024 in C.P. (IB)/1594(MB)2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

**NAME OF THE PARTIES:- Partha Sarathy Sarkar Vs. Vinod Pandey**  
**IN THE MATTER OF**  
**Holesome Foods Pvt Ltd**

**Section: Application under any other provisions- IBC, Sec 60(5) U/s 10 of  
Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3139 of 2024:-** Counsel, Dhruva Gandhi appeared for the Respondent no. 1, Sr. Counsel, Chetan Kapadia a/w Rohit Gupta, Shadab Jan, Sujit Lahoti and Shrushti Relekar appeared for the Respondent no. 2, Counsel, Shyam Kapadia a/w Yahya Batatawala appeared for the Respondent no. 3 and Counsel, Dhruva Gandhi appeared for the Respondent no. 4 through VC. None present on behalf of the Applicant. It appears that the Applicant is not interested in prosecuting the present Application any further. In view of this, list this matter either for appearance of the Applicant or for dismissal of the present Application on **06.08.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**